

HIGH COURT OF MADHYA PRADESH,
BENCH AT GWALIOR

M.Cr.C. No.35713/2020

(Ajad Khan Vs. State of Madhya Pradesh)

(1)

Gwalior, dated : 25.09.2020

Shri Vinod Pathak, Advocate for the applicant.

Shri Manish Nayak, Panel Lawyer for the respondent/State.

In pursuance of the directions issued by the Apex Court and guidelines issued by the High Court of Madhya Pradesh in the wake of COVID-19 outbreak, the matter was taken up through video conferencing while adhering to the norms of social distancing prescribed by the Government.

After arguing for some time, when this Court is not inclined to extend the benefit of bail to the applicant, at this stage, learned counsel for the applicant prays for and is permitted to withdraw this first bail application under section 439 of Cr.P.C. in relation to crime No. 137/2020 registered at Police Station Sirol, District Gwalior for the offence punishable under Sections 5, 6, 11 of Madhya Pradesh. Govansh Vadh Pratishedh Adhiniyam 2004 with liberty to repeat the prayer for bail after filing of charge sheet.

Accordingly, the instant bail application stands dismissed as withdrawn with the aforesaid liberty.

(S.A.Dharmadhikari)
Judge

SP